



The Telangana Shops and Establishments (Amendment) Act, 2017
Act 28 of 2017

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No. 29] HYDERABAD, SATURDAY, DECEMBER 2, 2017.

**TELANGANA ACTS, ORDINANCES AND
REGULATIONS ETC.**

The following Act of the Telangana Legislature received the assent of the Governor on the 1st December, 2017 and the said assent is hereby first published on the 2nd December, 2017 in the Telangana Gazette for general information,—

ACT No. 28 OF 2017.

**AN ACT FURTHER TO AMEND THE TELANGANA
SHOPS AND ESTABLISHMENTS ACT, 1988**

Be it enacted by the Legislature of the State of Telangana in the Sixty-eighth Year of the Republic of India, as follows:-

1. (1) This act may be called the Telangana Shops and Establishments (Amendment) Act, 2017.

Short title,
extent and
commence-
ment.

(2) It extends to the whole of the State of Telangana.

[1]

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(3) It shall be deemed to have come into force on the 2nd September, 2017.

**Amend-
ment of
section 3.
(Act No.20
of 1988.)**

2. In the Telangana Shops and Establishments Act, 1988, in section 3, in sub-section (2), after the proviso, the following provisos shall be added, namely,-

“Provided further that to facilitate the starting of business, no inspection need be conducted prior to registration:

Provided also that, on uploading the application for registration along with other enclosures as may be prescribed, provisional registration shall be granted within 24 business hours and be valid until a final order is passed on the application for registration”.

**Repeal of
Ordinance
8 of 2017.**

3. The Telangana Shops and Establishments (Amendment) Ordinance, 2017 is hereby repealed.

V. NIRANJAN RAO,
Secretary to Government,
Legal Affairs, Legislative Affairs & Justice,
Law Department.